

**Achievement of Self-Sufficiency in Manufacture of Sophisticated Weapons during Fifth Plan**

1908. SHRI S. M. BANERJEE: Will the Minister of DEFENCE be pleased to state:

(a) whether more sophisticated weapons are likely to be manufactured in Ordnance Factories; and

(b) if so, whether a state of self-sufficiency will be reached in the manufacture of such weapons during the Fifth Plan and if not, the reasons for the same?

THE MINISTER OF STATE (DEFENCE PRODUCTION) IN THE MINISTRY OF DEFENCE (SHRI VIDYA CHARAN SHUKLA): (a) Yes, Sir.

(b) Every possible effort will be made to attain self-sufficiency, as far as possible, in the manufacture of these weapons during the Fifth Plan. It cannot however be stated with certainty whether this aim will be achieved as there are numerous constraints both technological and financial.

**Reinstatement of Workers of Telco and Tube Company Jamshedpur**

1909. SHRI BHOGENDRA JHA: Will the Minister of LABOUR be pleased to refer to the reply given to Unstarred Question No. 8194 on 25th April, 1974 regarding reinstatement of workers of TELCO and Tube Company, Jamshedpur and state:

(a) whether the requisite information has since been received from the Government of Bihar; and

(b) if so, the broad outlines thereof and Government's reaction thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA): (a) and (b). According to the information made available by the Government of Bihar, following the strike in these units in 1969, the managements had dismissed/discharged 15 workers in the Indian

Tube Company and 57 workers in the Telco. In terms of the conciliation settlement relating to this case, the punishments awarded in these cases were subject to review by Shri K. Abraham, Member, Board of Revenue, Government of Bihar whose decision was binding on the parties. After the stipulated review, Shri Abraham confirmed the dismissal/discharge in the case of 13 workers of the Indian Tube Company and 12 workers of Telco, and the remaining employees were eventually taken back. As the workers continued to agitate in the matter, the Government of Bihar referred the dispute over this issue for adjudication in May 1971. The management filed a writ petition in the Patna High Court contesting the above reference on the ground that the punishments awarded to the workmen were fully covered by the conciliation settlement. Following a suggestion from the Union Labour Ministry, the State Government tried to bring about an out-of-court settlement in this case. But their attempts have not been successful. In their report dated June 22, 1974, the State Government have advised that the decision of the High Court in the matter may be awaited.

**Production in Heavy Engineering Corporation**

1910. SHRI BHOGENDRA JHA: Will the Minister of HEAVY INDUSTRY be pleased to refer to the reply given to Unstarred Question No. 3055 on the 14th March, 1974 and state:

(a) whether the Heavy Engineering Corporation has achieved the expected production of 41 per cent of its rated capacity during 1973-74;

(b) the estimated time schedule for the Heavy Engineering Corporation to achieve approximately full rated capacity of production; and

(c) what steps, including workers' participation in management are being taken to achieve the same?

THE DEPUTY MINISTER IN THE MINISTRY OF HEAVY INDUSTRY (SHRI DALBIR SINGH): (a) No, Sir.